

(2024) 04 OHC CK 0242
In the Orissa High Court
Case No : Writ Petition (C) No. 21133 Of 2011

Bhagirathi Nanda And Another

APPELLANT

Vs

State Of Odisha And Others

RESPONDENT

Date of Decision : 25-04-2024

Acts Referred:

Citation : (2024) 04 OHC CK 0242

Hon'ble Judges : K.R. Mohapatra, J

Bench : Single Bench

Advocate : Varsha Mishra, P.K. Satpathy, Debendra Kumar Mohanty

Final Decision : Disposed Of

Judgement

K.R. Mohapatra, J

1. This matter is taken up through hybrid mode.
2. The Petitioners in this writ petition seek to assail the letter dated 16th July, 2011 (Annexure-1) issued by the Registrar of Cooperative Societies, Odisha, Bhubaneswar, whereby it is stated that the members of the committee of Primary Cooperative Society cannot continue as the members of the committee of Central Cooperative Societies/Apex Society after expiry of the terms of the committee.
3. Ms. Mishra, learned counsel being authorized by Mr. Satpathy, learned counsel for the Petitioners submits that in the meantime several elections have been conducted for the membership of the Primary Society. Thus, the prayer made in this writ petition has become infructuous. She also files a memo to that effect, which is taken on record.
4. Mr. Mohanty, learned Additional Standing Counsel does not have any objection to the same.
5. In view of the above, the writ petition stands disposed of as infructuous.
6. Interim order dated 12th September, 2011 passed in Misc. Case No.12018 of

2011 stands vacated.

.....